

Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)

Appeal No. 281 of 2013 &
I.A. No. 382 of 2013

Dated : 21st April, 2014

Present: Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson
Hon'ble Mr. Rakesh Nath, Technical Member

Central Railway, Mumbai

..... Appellant(s)

Versus

Tata Power Co. Ltd. & Anr.

..... Respondent(s)

Counsel for the Appellant(s) : Dr. Ashwani Bharadwaj

Counsel for the Respondent(s) : Mr. Amit Kapur
Mr. Vishal Anand
Ms. Divya Chaturvedi for R.1
Mr. Buddy A. Ranganadhan for R.2

ORDER

The learned counsel for the Respondent seeks some more time to file the Rejoinder. Accordingly, he is directed to file the same on or before 15.05.2014 after serving copy on the other side.

Post the matter for hearing on **19.05.2014.**

(Rakesh Nath)
Technical Member
ts/js

(Justice M. Karpaga Vinayagam)
Chairperson